

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.224/2001 IN
O.A.825/2001

(A)

New Delhi, this the 2nd day of July, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Ajay Kumar Malhotra ..Applicant

VERSUS

Union of India & Ors. ..Respondents

O R D E R (By Circulation)

By Hon'ble Shri S.A.T. Rizvi, M (A):-

RA No. 224/2001 has been filed by the applicant for review of the order passed in OA-825/2001 on 9.4.2001.

2. After going through the RA, we find that the review applicant has tried essentially to argue the case with regard to limitation without bringing forth any substantive ground in support thereof. The points raised by him in the present RA have been considered and are found to be without merit.

3. The additional ground taken that the learned counsel previously engaged by the review applicant could not place before us the decisions taken by the Single Bench of this Tribunal on 5.1.2001 in OA No.864/2000 and OA Nos.1024 & 1025 both of 2000 also fails to convince us. Firstly with exercise of due diligence, the aforesaid decisions could have been brought to our notice before we passed orders dated 9.4.2001. Secondly, the aforesaid decisions both dated 5.1.2001 are evidently based on the individual facts ~~and~~ circumstances of the two

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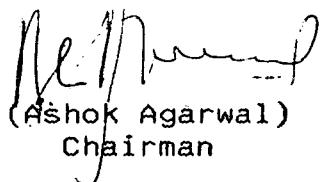
cases and are thus distinguished from specific circumstances revealed in OA No.825/2001. We also notice that the aforesaid decisions of the Single Bench do not uphold any principle of law by way of interpretation of relevant Rules nor do the same create any new principle of law or equity by interpreting the facts and circumstances of the cases in the light of the Rules invoked by the parties.

4. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

5. In the circumstances, the RA is rejected.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

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